

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

111. IA/3229/2024 C.P. (IB)/843(MB)2022

IN THE MATTER OF

Bank Of India Limited

... Petitioner

Vs

Pannageshwar Sugar Mills Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/RP: Adv. Prajakta Menezes (PH)

For the Respondent:

ORDER

IA/3229/2024:-

Notice of Motion: - Registry and Applicants are directed to serve the notice to the Respondents and to submit service report along with copy sent to Respondents, postal receipt, track report/acknowledgement before the next date of hearing. Upon service, the Respondents are directed to file the reply at least seven days before the next date of hearing by serving an advance copy to the Counsel opposite. The counsel for the Respondents is further directed to furnish the hard copy of the reply before the next date. Adjourned to **02.07.2024.**

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/Avdhesh K Patel/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. IA/2969/2023 C.P. (IB)/843(MB)2022

IN THE MATTER OF

Bank Of India Limited

... Petitioner

Vs

Pannageshwar Sugar Mills Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

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For the Applicant/RP: Adv. Prajakta Menezes (PH)

For the Respondent: Adv. Sagar Divekar (VC)

ORDER

IA/2969/2023:- Learned counsel for the Applicant/RP submits that the plans have been received and one of the Plans is already being voted upon on 10.06.2024. Thus, the Applicant would not like to press this application for the relevant information or documents at this stage. The Counsel further submitted that the premises of the CD are still in the control of the Security agency of the suspended directors and on the earlier visit by the Security Agency appointed by the Applicant, they were not handed over possession of the premises on the ground that their appeal was pending before the Hon'ble NCLAT. At this stage

we make it clear that now when the Appeal already stands dismissed by the Hon'ble Court vide order dated 12.03.2024, the Respondent CD is directed to handover the possession of the premises to the Security agency appointed by the Applicant-RP at the earliest. The present IA stands disposed of.

Sd/-
MADHU SINHA
Member (Technical)

/Avdhesh K Patel/

Sd/-
REETA KOHLI
Member (Judicial)